

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA.No.2343/94

Dated this the 25th of April, 1995.

Shri M.V. Krishnan, Hon. Vice Chairman(A)
Dr. A. Vedavalli, Hon. Member(J)

Shri Lal Chand Yadav,
S/o Shri Laxman Singh Yadav,
R/o Y-218, Sarojini Nagar,
New Delhi.

Presently posted as
Pharmacist in CGHS
Medical Store Depot,
C.G.H.S. Harinagar,
New Delhi.

...Applicant

By Advocate: Shri S.K. Gupta.

versus

1. Union of India through
the Secretary,
Ministry of Health,
Nirman Bhawan,
New Delhi.

2. The Director General,
Central Government Health Scheme,
Nirman Bhawan, New Delhi.

3. The Administrative Officer(MG),
Office of the Addl. Director,
C.G.H.S. Nirman Bhawan,
New Delhi.

...Respondents

By Advocate: Shri M.K. Gupta.

O R D E R (Oral)

The applicant's grievance is that he has not been considered to the post of Stores Superintendent. He, therefore, seeks a direction to the respondents to consider him for that post and if found fit, the respondent should promote him with all consequential benefits and assign appropriate seniority.

2. The respondents have filed a short reply in which it is stated that in accordance with the recruitment rules, the applicant is eligible for consideration for promotion to the post of Stores

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Superintendent and also he is within the zone of consideration. However, it is stated in para-6 of the reply that the applicant is in a cloud and vigilance proceedings are pending against him and a charge sheet was issued on 30.11.94 to impose a major penalty. The respondents however, state that in accordance with the rules and instructions, the name of the applicant would be considered by the DPC to be held shortly and his case would be dealt with in accordance with those rules and instructions.

3. In view of these submissions, the learned counsel requests that this submission should be recorded and the respondents be directed to deal with the applicant in accordance with these submissions and the OA itself may be disposed of.

4. In view of the foregoing, we note the above submissions and dispose of the OA itself with a direction to respondents to deal with the applicant in the manner indicated by them in para-6 of the counter reply filed on 17.4.95.

5. The OA is disposed of accordingly. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

V. V. Krishnan
(N.V. Krishnan)
Vice Chairman(A)

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